

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Early Hearing Application No. 85991 of 2022
(on behalf of Appellant/Respondent)

In

Service Tax Appeal No. 86980 of 2016

(Arising out of Order-in-Appeal No. PUN-SVTAX-000-APP-156-16-17 dated 26.07.2016 passed by the Commissioner of Service Tax (Appeals), Pune)

M/s Chowgule Industries Pvt. Ltd. **Appellant**
Chowgule Industries S No.53 Maharashtra, Pune-411046.

Versus

Commissioner of Service Tax-I, Pune **Respondent**
ICE House, 41/A, Sasson Road, Pune-411001.

Appearance:

Shri Mukesh Deshmane, Company Employee for the Appellant

Shri S.B.P. Sinha, Authorized Representative for the Respondent

WITH

Service Tax Early Hearing Application No. 85992 of 2022
(on behalf of Appellant/Respondent)

In

Service Tax Appeal No. 88327 of 2019

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-046-19-20 dated 23.09.2019 passed by the Commissioner of (Appeals-II), Central Tax, Pune)

M/s Chowgule Industries Pvt. Ltd. **Appellant**
Chowgule Industries S No.53 Maharashtra, Pune-411046.

Versus

The Superintendent CGST-Pune-II **Respondent**
Range-I, Division-VII, Pune-II, CGST Commissionerate.

Appearance:

Shri Mukesh Deshmane, Company Employee for the Appellant

Shri Prabhakar Sharma, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85031-85032/2023

Date of Hearing: 12.01.2023

Date of Decision: 12.01.2023

Per: S.K. MOHANTY

When the miscellaneous applications took up for hearing, the authorized officer of the appellant prayed for withdrawing both the miscellaneous applications as well as appeals on the ground that the dispute arising out of the present appeal has already been resolved under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME RULES, 2019. To such effect, he has also submitted SVLDRS-4 issued by the adjudicating authority. The prayer made by the applicants/appellants is considered and accordingly, the appeals are dismissed as deemed withdrawal. The miscellaneous applications are also disposed off.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)**(S.K. Mohanty)**
Member (Judicial)

Sinha/ys